

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

**ITEM NO.10
CP (IB)/11/GB/2022**

Coram:

**Hon'ble Shri Deep Chandra Joshi, Member (J): Hearing through
Hon'ble Shri Prasanta Kumar Mohanty, Member (T) Video Conferencing**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF THE NATIONAL
COMPANY TRIBUNAL, GUWAHATI BENCH ON 29.09.2022**

In the matter of:

Indian Bank (Erstwhile Allahabad Bank prior to
Amalgamation/Merger)
Versus
Sanjay Kumar Mozika

Section: Under Section 95 read with Section 60(5) of the IBC, 2016

S.No.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MR. S. DUTTA	Advocate	Petitioner	Present in Video
2.	MR. A. CHOUDHURY	Advocate	Respondent	Conference
3.	MR. S. KHAITAN	RP	in person	

ORDER

Date of Order: 29.09.2022

The matter is taken up for hearing through Video Conferencing. Heard the parties present. The learned IRP appearing in person submits that he has filed his report. On the other hand, the learned Counsel for the Respondent submits that some similar matters relating to the validity of Sec. 95 of IBC, 2016 are pending before the Hon'ble Supreme Court and hence the matter may be adjourned. In view of this, the matter is adjourned.

2. List the matter on 04.11.2022.

Sd/-

Prasanta Kumar Mohanty)
Member (Technical)
& Adjudicating Authority
/D-29.09.2022/

Sd/-

(Deep Chandra Joshi)
Member (Judicial)
& Adjudicating Authority